

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-341/2016
In
OA-103/2016**

New Delhi this the 15th day of September, 2016.

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

1. Prashant Kumar, Aged -20 Years,
S/o Sh. Dharmpal Singh,
Working as Postal Assistant in
Krishna Nagar PO, Ahmedabad City Division,
Permanent R/o Vill. Mavikhurd, Post Mavi Kalan,
Distt. Bhagpat (U.P.)
2. Amit Sangwan, Aged-20 Years,
S/o Sh. Mange Ram,
Working as Postal Assistant,
Post Office Neutrang, Baruch Division,
Permanent R/o Vill. Janjokher, Post Khas,
Distt & Tehsil Meerut (U.P.)
3. Prashant Choudhary, Aged-20 Years,
S/o Sh. Subhash Singh,
Working as Postal Assistant
In Lambi, Surender Nagar Division,
Gujarat,
Permanent R/o Kasba Karnawal,
Distt. Meerut (U.P.)

... Applicants

(By Advocate: Ms. Sonika for Mr. Yogesh Sharma)

Versus

1. Sh. S.K. Sinha
Secretary,
Ministry of Communications & Information Technology,
Department of Posts, Dak Bhawan, Sansad Marg,
New Delhi.
2. Ms. Kaveri Banerjee,
Director General of Postal Services,
Department of Posts (Recruitment Division)
Dak Bhawan, Sansad Marg, New Delhi.
3. Sh. N.K. Parmar,
Superintendent of Post Offices,
Surendranagar Division, Surendranagar-363002.
4. Sh. Minama,
Superintendent of Post Offices,

Bharuch Division, Bharuch.

5. Sh. Sanjay Akhade,
Superintendent of Post Offices,
Ahmadabad City Division,
Ahmadabad. ... Respondents

(By Advocate: Sh. Amit Kumar)

ORDER (ORAL)

Hon'ble Sh. Shekhar Agarwal, Member (A)

Learned counsel for the alleged contemnors has submitted that in OA No. 4719/2015, on 08.04.2016, the following order was passed by this Tribunal:

"Learned counsel argued that these cases were squarely covered by the aforesaid judgment of the Tribunal and the applicants herein deserved the same benefits as have been granted to the applicants in OA 478/2015. Learned counsel for the respondents also agree that these cases were squarely covered by the aforesaid judgment. Accordingly, we direct the applicants of these cases shall also be granted the same benefits as have been extended to the applicants in OA No. 478/2015. OAs are accordingly disposed of. The CPs and MAs also stand disposed of in view of disposal of the OAs."

2. He has submitted that the judgment in OA No. 478/2015 of the Ahmedabad Bench of this Tribunal has been set aside by Hon'ble High Court of Gujarat. Further the respondents have also challenged the judgment dated 08.04.2016 in OA No. 4719/2015 and other connected matters before Hon'ble High Court of Delhi vide Diary No. 242359/2016 on 14.09.2016 which is likely to be listed shortly.

3. In view of the aforesaid submissions, this CP is closed. Notices issued to the alleged contemnors are discharged. However, the applicants are at liberty to revive the same in case the order of this Tribunal survives after decision in the Writ Petition filed before Hon'ble High Court of Delhi.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

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